

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 17th December, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (CIVIL)

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts (Civil) of Grants and Appropriations disclosing Excesses, 1953-54. [Placed in Library. See No. 565/56]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Singh): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:

- (1) Supplementary Statement No. VI—Thirteenth Session, 1956 of Lok Sabha. [See Appendix V, annexure No. 14]
- (2) Supplementary Statement No. XII—Twelfth Session, 1956 of Lok Sabha. [See Appendix V, annexure No. 15]
- (3) Supplementary Statement No. XIV—Eleventh Session, 1955 of Lok Sabha. [See Appendix V, annexure No. 16]

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(4) Supplementary Statement No. XVII—Tenth Session, 1955 of Lok Sabha. [See Appendix V, annexure No. 17]

(5) Supplementary Statement No. XXIII—Ninth Session 1955 of Lok Sabha. [See Appendix V, annexure No. 18]

(6) Supplementary Statement No. XXVI—Eighth Session, 1954 of Lok Sabha. [See Appendix V, annexure No. 19].

AMENDMENTS TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS)

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the S.R.O. No. 3068, dated the 14th December 1956, making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) (Rules, 1956. [Placed in Library. See No. S-572/56]

Shri Kamath (Hoshangabad): May I request that copies of this order might be made available to hon. Members of the House, so that they may consider the matter along with the original rules when they come up for discussion in the course of this week?

Mr. Speaker: Copies will be placed in the Notice Office and such hon. Members who want it may take it from there.

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under the proviso to section 6 of the Registration of Foreigners Act, 1939, a copy of each of